

**STATEMENT SHOWING THE INFORMATION WITH REGARD TO CASES PENDING AGAINST M.Ps. AND M.L.As. (INCLUDING FORMER & SITTING) IN THE STATE OF ANDHRA PRADESH IN THE COURT OF SPECIAL COURT FOR TRIAL OF CRIMINAL CASES RELATING TO ELECTED M.Ps. AND M.L.As., VIJAYAWADA, AS ON 31.03.2026**

Sl. No.	District	Name of Court	Case No.	Sitting/Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Ananthapuramu	J.M.F.C., Gooty	CC 43/2018	Former M.P.	01.02.2009, Cr. No.20/2009	U/Sec.188, 283 of IPC.	Imprisonment for 6 months or fine or both	30.08.2009	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CRL.P.No.627/2020 on 05.10.2020. NBW is pending against A6.	Stayed	
2	Ananthapuramu	J.F.C.M., Rayadurg.	CC 51/2018	Sitting M.L.A.	21.07.2007, Cr. No.35/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2671/2018 on 12.03.2020.	Stayed	
3	Ananthapuramu	J.F.C.M., Rayadurg.	CC 52/2018	Sitting M.L.A.	23.07.2007, Cr. No.36/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2667/2018 on 12.03.2020.	Stayed	
4	Ananthapuramu	A.J.F.C.M., Dharmavaram.	CC 2/2019	Sitting M.P.	Private Complaint	U/Sec.500 of IPC.	Imprisonment for 2 years or fine or both	12.02.2014	16.06.2023	For arguments.	-	3 months
5	Ananthapuramu	Spl J.F.C.M., Ananthapuram	CC 07/2023	Former M.L.A.	23.03.2022. 53/2022	U/Sec.143, 341 r/w 34 of IPC.	Imprisonment for 6 months or fine or both	24.02.2023	Charges not framed.	Interim Stay of all further Proceedings granted by Hon'ble High Court in CrI.P.No. 7854/2023, dt, 10.10.2023	Stayed	

Sl. No.	District	Name of Court	Case No.	Sitting/ Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
6	Kadapa	J.F.C.M., Kamalapuram.	CC 21/2020	Sitting M.P. (Rajya Sabha)	11.04.2019, Cr. No.100/2019.	U/Sec.323, 324, 506 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	20.10.2020	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CrI.P.No. 3219/2022, dt 28.04.2022	Stayed	
7	Guntur	II A.J.C.J. Court, Tenali.	CC 5/2020	M.L.A. (Present)	13.07.2011, Cr. No.45/2011	U/Sec.177, 323, 506, IPC, and Sec.125(A) of R.P Act, 1951.	Imprisonment for 7 years or fine or both	31.12.2018	21.10.2020	Stay of all further Proceedings granted by Honourable High Court in CrI.P.No. 4973/2022, dt 12.07.2022.	Stayed	
8	Krishna	IV A.C.M.M., Vijayawada.	CC 33/2018	Sitting M.L.A.	Private Complaint	U/Sec.499, 500, 501, 502 r/w 34 of IPC.	Simple Imprisonment for 2 years or fine or both	09.03.2018	Charges not framed.	S/s of A3 pending. Stay of all further proceedings granted by Honourable High Court in CRL.R.C.No.294/2021 on 28.04.2021.	Stayed	
9	Krishna	J.F.C.M. Kaikaluru	CC 04/2025	Sitting M.L.A	17.11.2015, 112/2015	U/Sec. 447, 353, 427 r/w 34 of IPC	Imprisonment for 2 years or fine or both	17.06.2019	17.09.2025	Summons pending	-	up to 6 months

Sl. No	District	Name of Court	Split up Case No.	Main Case No.	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
10	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 04/2023	<b>CC No.69/2018</b> (The Case against A:48 and A51 was <b>Split up from CC No.69/2018 and Numbered as C.C.4/2023 on 22.02.2023.</b> A1: Gottipati Ravi Kumar, A2: Kakani Govardhana Reddy and A3: Poluboina Anil Kumar Yadav, Sitting M.L.As. in Main Case, the main case is Pending for Arguments.)	-	U/Sec.143, 341, 188 r/w 149 of IPC.	Imprisonment for 6 months or fine or both	-	-	NBW pending against A48 and A51.	Split up from CC 69/2018.	
11	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 10/2023	<b>CC No.11/2020</b> (The Case against A:91 was <b>Split up from CC No.11/2020 and Numbered as C.C.10/2023 on 15.05.2023.</b> The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both		Charges not framed.	NBW against A91 is pending.	Split up from CC 11/2020.	
12	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 11/2023	<b>CC No.12/2020</b> (The Case against A:91 was <b>Split up from CC No.12/2020 and Numbered as C.C.11/2023 on 15.05.2023.</b> The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both		Charges not framed.	NBW against A91 is pending.	Split up from CC 12/2020.	
13	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 13/2023	<b>CC 2/2019</b> (Case against A3 is <b>Split up from CC 02/2019 and Numbered as CC 13/2023 on 16.05.2023.</b> The Accused No.2 was Former M.P by name Nimmala Kristappa, The main case was pending for Cross of P.W.1)	-	U/Sec.500 of IPC	Imprisonment for 2 years or fine or both		Charges not framed.	NBW pending against A3.	Split up from CC 2/2019.	

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1	2	3	4	5	6	7	8	9	10	11	12	13
14	Nellore	IV A.J.F.C.M., Nellore.	CC 24/2020	Sitting M.L.A.	Private Complaint	U/Sec.500 I.P.C.	Imprisonment for 2 years or fine or both	26.11.2019	31.08.2023	For further examination-in-Chief and Crl. M.Ps are pending	-	up to 6 months
15	Nellore	A.J.F.C.M., Kavali	CC 11/2022	Sitting M.L.A.	28.03.2019. 49/2019.	U/Sec.171-C, 188 r/w 34 of IPC	Imprisonment for 6 months or fine or both	22.05.2020	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in Crl.P.No. 1258/2023, dt 16.02.2023	Stayed	
16	Prakasam	VI Addl District & sessions Court, Markapur, Prakasam District.	SC 01/2026	Sitting M.L.A.	01.07.2014. 152/2014.	U/Sec.120-B, 143, 341, 435 r/w 149, of IPC, Sec.4 of PDPP Act and Sec. 7 (i) of Criminal Law Amendment Act, 1932.	Imprisonment up to 10 years along with find	10.02.2016	12.12.2025	For Trial	-	up to 6 months

**STAGE OF THE CASES PENDING AGAINST M.Ps./ M.L.As. AS ON 31.03.2026**

Sl. No.	Name of the District	STAGE OF PROCEEDINGS													Total
		Pre-Cognizance	Summons	Appearance of Accused	Furnishing of Sureties	Examination	Discharge Petitions Pending	Charges	Trial	Arguments	NBWs/ Bws	Stay	Sec.313 Cr.P.C. Examination	Judgment	
1	Ananthapuramu	-	-	-	-	-	-	-	-	1	-	4	-	-	5
2	Kadapa	-	-	-	-	-	-	-	-	-	-	1	-	-	1
3	Guntur	-	-	-	-	-	-	-	-	-	-	1	-	-	1
4	Krishna	-	1	-	-	-	-	-	-	-	4	1	-	-	6
5	Prakasam	-	-	-	-	-	-	-	1	-	-	-	-	-	1
6	SPSR Nellore	-	-	-	-	-	-	-	1	-	-	1	-	-	2
<b>TOTAL</b>		-	<b>1</b>	-	-	-	-	-	<b>2</b>	<b>1</b>	<b>4</b>	<b>8</b>	-	-	<b>16</b>